

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 438**

**TO BE ANSWERED ON THE 15TH SEPTEMBER, 2020/ BHADRAPADA 24,
1942 (SAKA)**

INCREASE IN RAPE INCIDENTS

†438. SHRI ASHOK KUMAR RAWAT:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there has been an increase in the incidents of rape of minor girls during the last few years in the country;

(b) if so, the details of such incidents reported during the last three years, State-wise;

(c) whether the Government proposes to make provisions for more strict punishment in cases related to rape;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI G. KISHAN REDDY)**

(a) & (b): National Crime Records Bureau (NCRB) compiles and publishes information on crimes in its publication "Crime in India".

Published reports are available till the year 2018. The State/Union

Territory-wise details of Cases Registered under protection of children

from sexual offences Act (Section 4 & 6) read with Section 376 Indian

Penal code for Crime against Children during the years 2016 to 2018 is

available at Annexure-I. The data does not show any such trend.

(c) & (d): The Criminal Law (Amendment), Act 2018 has been enacted to prescribe even more stringent penal provisions including death penalty for rape of a girl below the age of 12 years. The Act also inter-alia mandates completion of investigation and trials within 2 months each. The Government has also amended the Protection of Children from Sexual Offences Act, 2012 in the year 2019 to make it more effective in dealing with cases of child sexual abuse in the country with provisions for more stringent punishment including death penalty in extreme cases of aggravated penetrative sexual assault.

(e): Does not arise in view of reply at (c) & (d) above.

State/UT-wise Cases Reported (CR) under Section 4 & 6 of POCSO Act read with Section 376 IPC for Crime against Children during the years 2016 to 2018

SL	State/UT	2016	2017	2018
		CR	CR	CR
1	Andhra Pradesh	459	183	241
2	Arunachal Pradesh	49	10	18
3	Assam	586	788	1224
4	Bihar	170	599	824
5	Chhattisgarh	984	1095	1214
6	Goa	40	0	0
7	Gujarat	1054	1233	1456
8	Haryana	532	656	1068
9	Himachal Pradesh	146	2	22
10	Jammu & Kashmir*	21	0	13
11	Jharkhand	205	253	442
12	Karnataka	1136	1308	1408
13	Kerala	957	250	162
14	Madhya Pradesh	2467	964	1047
15	Maharashtra	2292	2387	2832
16	Manipur	39	15	28
17	Meghalaya	122	164	179
18	Mizoram	99	129	73
19	Nagaland	21	26	6
20	Odisha	1258	150	1427
21	Punjab	410	375	288
22	Rajasthan	858	621	74
23	Sikkim	66	55	78
24	Tamil Nadu	1169	1154	1457
25	Telangana	690	1022	1140
26	Tripura	108	90	76
27	Uttar Pradesh	2115	1609	2023
28	Uttarakhand	91	180	294
29	West Bengal	718	1197	1378
	TOTAL STATE(S)	18862	16515	20492
30	A&N Islands	1	49	52
31	Chandigarh	41	0	1
32	D&N Haveli**	9	6	18
33	Daman & Diu**	8	3	0
34	Delhi	813	940	994
35	Lakshadweep	2	3	1
36	Puducherry	29	41	47
	TOTAL UT(S)	903	1042	1113
	TOTAL (ALL INDIA)	19765	17557	21605

Source: Crime in India

Note : Clarifications are pending from West Bengal, Assam, Arunachal Pradesh, Meghalaya, Sikkim & D&N Haveli for the year 2018

*Now UTs of Jammu & Kashmir and Laddakh

** Now UTs of D&N Haveli and UT of Daman& Diu have merged as one UT